

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.13/Chd/HP/2018**

In the matter of:

M/s M.K.Cotex. ....Petitioner-Operational Creditor.

Versus.

GPI Textiles Limited. ....Respondent-Corporate Debtor.

Present: Mr.Rishabh Gupta, Advocate for petitioner.  
Mr.Aman Bahri, Advocate with Ms.Aastha Ray, Advocate  
for respondent.

Affidavit of service has been filed. Mr.Aman Bahri,  
Advocate filed power of attorney along with the resolution of the Board of  
Directors of respondent-corporate debtor and he seeks time to file  
reply/objection.

Notice was also directed to be issued to the Assistant  
General Manager, Bank of Baroda to show cause as to how the certificate  
Annexure-VI has been issued despite the mandatory requirements of the  
provision of Insolvency and Bankruptcy Code, 2016. Learned counsel for  
the petitioner submits that another certificate has now been issued, which  
is attached as Annexure P-5 with the compliance affidavit. The same be  
taken on record.

List the matter on 21.03.2018. Reply/objections, if any, be  
filed at least 10 days before the date fixed with copy advance to the counsel  
opposite.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

February 13, 2018.  
Ashwani